

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH (0)

REVIEW PETITION NO: 142/92
IN O.A.NO.359/91

Surendra Kumar Mahananda,
Nagpur.

.... Applicant

v/s

Central Provident Fund
Commissioner,
and others.

.... Respondents.

CORAM : HON'BLE SHRI JUSTICE U.C.SRIVASTAVA, V/c

HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

TRIBUNAL'S ORDER:

20 - 10 - 1992

This Review Petition is filed by the Original Applicant in O.A.No.359/91 against our judgement dated 22.7.1992 in that O.A. The Review is sought mainly on the following three grounds:

- i) The Tribunal has erred in accepting the respondents' contentions in their written reply that the applicant could not be relieved because a prima facie vigilance case had come up against the applicant,
- ii) The Tribunal has not considered the fact that the applicant was not informed that the resignation was not accepted, and
- iii) The Tribunal has also erred in interpretation of the notice and should not have pricked holes in the notice to invalidate it.